

PART F.—THE ENROLMENT OF AND RENEWAL OF CERTIFICATES BY PLEADERS

(a) *Enrolment*

1. A Pleader is authorised to practise only after enrolment in accordance with the rules in this part, and then only in a Court or Office held within the territorial limits of the jurisdiction of the Court of the District Judge in which he is enrolled.

Can practise on enrolment only within the District.

2. (i) Every application, to be enrolled as a Pleader under the provisions of sections 8 and 9 of the Legal Practitioners' Act, shall be made by petition to the Court in which the applicant desires to be enrolled. The application shall be accompanied by the certificate referred to in section 7 of the Act, and shall be presented by the applicant in person or by an Advocate or Pleader practising in the Court.

Mode of applying for enrolment. Entry in register and on certificate.

(ii) If it appears from the certificate that the applicant is entitled to be enrolled, the Court shall enter his name in a register of Pleaders to be maintained in Form I, and endorse on his certificate memorandum in Form II, annexed to these rules.

Note.--Such applications must be stamped with the proper court-fee stamp under Article (1) (b) (iii) of Schedule II of Court-fees Act, as amended by Punjab Act No. XXVI of 1949.

3. A register of Pleaders in Form I annexed to these rules shall be maintained in the Court of the District and Sessions Judge.

Register of enrolment to be kept by District Judge.

(b) *Renewal of certificates*

1. (i) Every application for the renewal of a certificate shall be made by petition to the District Judge of the district in which the applicant ordinarily practices, at least two weeks before the expiry of the certificate, and shall be accompanied by the expiring certificate and by a declaration in writing stating the applicant's ordinary place of business, and the Civil or Criminal Courts and the Revenue Offices which he desires to be specified therein.

Application for renewal of certificate-Procedure.

In the case of a pleader who is not actually practising at the time of applying for renewal of his license, the application shall be accompanied by-

- (i) a statement to show whether he complied with the provisions of rule 2 of this part ;
- (ii) a declaration to the effect that since he last renewed his license
 - (a) he has not been dismissed from Government service.
 - (b) he has not been declared an insolvent.
 - (c) he has not been convicted by any criminal court.
- (iii) another declaration to the effect that he is not engaged in any trade, business or other profession at the time of submitting his application ; and
- (iv) in case the applicant has been in the service of Government, or a local body, a certificate from the Head of Department to the effect that his character and conduct while in service were good.

Mode of presenting application.

(ii) Every such application shall be presented by the applicant in person, or in the event of the applicant being unable to attend in person, by an Advocate or Pleader practising in the Court.

Note.—Such applications do not require to be stamped.

(iii) If at the date of the application the applicant is not resident within the jurisdiction of the High Court the fact shall be stated in the application, and unless the applicant or other person applying on his behalf certifies that the applicant intends to return and to resume practice within the jurisdiction of the High Court during the ensuing year, the certificate shall not be renewed without an order of the High Court.

(iv) On the requisite stamp-paper being supplied, a renewed certificate will be prepared and issued by the District Judge to the applicant, if he attends personally or to the Advocate or Pleader presenting the application. On the renewed certificate will be endorsed the memoranda of enrolment recorded on the expiring certificate, and the endorsement will be authenticated by the renewing officer. When a certificate is renewed by a District Judge, he shall forthwith notify such renewal to the High Court, and cancel and place the superseded certificate on record in his office.

Endorsement on renewal certificate which shall be notified to High Court.

(v) If a Pleader applying for the renewal of his certificate in any District in which he has not been practicing, declares that he has changed his place of sign business and intends to practise in that district, the District Judge to whom the application is made shall renew the certificate and report at once to the High Court defect of his having done so; information being given at the same time to the District Judge in whose district the Pleader has hitherto been practising with a view to his removing the name of the Pleader from his register.

Procedure where applicant changes his place of business.

2. Every pleader who desires not to renew his certificate shall, before it expires, inform the District Judge of the district in which he ordinarily practises of his intention and the reasons for the same. If no such information is furnished, he shall not be entitled to have it renewed without a further order of the High Court, which may if it thinks fit, require payment of the renewal fees for the entire period during which the certificate has not been renewed.

District Judge to be informed in case renewal not desired.

If the information is furnished at the proper time, informing Consequence the certificate may be renewed on application under the foregoing rules, and on payment of the usual fee.

Consequence of informing in time.

If application for renewal of a lapsed certificate is not made within three years, the name of the person shall, at the expiration of that period, be struck off all the registers in which he is enrolled and the fact intimated to the High Court.

Consequence of non-renewal within three year's.

Cancellation
of certificate

3. (a) If the practice of a Pleader has been suspended and during the period of suspension the Pleader is dismissed from Government service or is convicted of any criminal offence, implying a defect of character which unfits him to be a Pleader the certificate shall be deemed automatically cancelled, unless the High Court, for special reasons sees fit to renew it.

(b) The High Court may, for any other reasonable cause occurring during such suspension, cancel the certificate of the Pleader or direct that the suspension shall continue for such period as may be determined.

(c) The procedure for the decision of cases falling under this rule shall follow, as nearly as may be, the procedure prescribed in Part G of this Chapter for the suspension and dismissal of Pleaders.

I.-Form of Register,—Vide Rule 3 of Part F (a)

Register of Pleaders and Mukhtars enrolled under the Legal Practitioners' Act, 1879, in the Court of _____ at _____

Name of the pleader	Father's Name	Date of enrolment	Date of application for renewal of Pleader's licence	Period of which the licence is renewed	Date on which licence was renewed	Signature and designation of the authority authenticating renewal	Remarks
1	2	3	4	5	6	7	8

II.-Form of Memorandum of enrolment referred to in Rule 2, Clause (ii) of Part F (a)

Certified that _____, has this day has been enrolled in the Court of the _____ of..... as a

(Signed A.B.)

Title as Judge of this Court.